

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

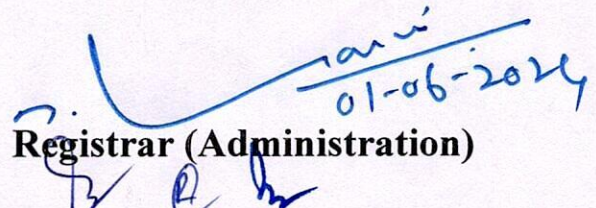
No: 1057 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kartik Baru
S/O Rajinder Kumar,
R/O Nav Durga Temple Bagh-E-Bahu, Mohalla Bahu Fort, Jammu.

Vide Notification No. 468 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21495-507 /RG/LP Dated: 3-06-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kartik Baru , Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1058cb2024 /RG/LP **Dated** 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad
S/O Majeed Ahmad
R/O Jinder Khurd, Tehsil Bishnah, District Jammu.

Vide Notification No.164 Dated.18.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Registrar (Administration)
01-06-2024

No: 21503-10- /RG/LP **Dated:** 03-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad, Advocate**
.....for information and necessary action.

[Signature]
Registrar (Administration)
01-06-2024

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1059 of 2024 /RG/LP **Dated** 3-06-2024,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjali Mahajan
D/O Janak Raj Mahajan
R/O Ward No.2, near Punjab National Bank, Tehsil & District Kathua.

Vide Notification No. 431 of 2021/RG/LP Dated .05.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order

anur
01-06-2024
Registrar (Administration)

No: 21511-16 /RG/LP **Dated:** 3-6-2024,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Mahajan , Advocate**
for information and necessary action.

anur
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1060 of 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rakesh Manhas
S/O Prem Singh
R/O Marog, Tehsil & District Ramban.

Vide Notification No. 108 Dated. 07.04.2017 has been declared as Absolute/Final after condonation of delay.

By Order

ranvi
01-06-2024
Registrar (Administration)

No: 21517-24 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakesh Manhas, Advocate**
for information and necessary action.

ranvi
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1061 of 2024 /RG/LP **Dated** 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Mahajan
D/O Yash Paul Gupta
R/O Near SBI, Tehsil Billawar, District Kathua.

Vide Notification No. 109 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order

rauni
01-06-2024
Registrar (Administration)
[Signature]

No: 21525-32 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Mahajan, Advocate**
for information and necessary action.

rauni
01-06-24
Registrar (Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1062 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajinder Kumar
S/O Bansi Lal
R/O Gatti, Sarthali, Tehsil Bani, Distt. Kathua.

Vide Notification No. 1653 Dated.12.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21533-40 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Kumar, Advocate**
 for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1063 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Surferaz Ul Abrar
S/O Habibullah

R/O Seripura, P/O Thatharka, Village Baggan, Tehsil Gool, District Ramban.

Vide Notification No. 521 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order

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01-06-2024
Registrar (Administration)
[Signature]

No: 21541-46 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surferaz Ul Abrar, Advocate**
.....for information and necessary action.

ammi
01-06-24
Registrar (Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 10674 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akash Vaid
S/O Ashok Kumar Vaid
R/O H.No.398, Bakshi Nagar, Jammu.

Vide Notification No. 1100 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
 Registrar (Administration) 01-06-24

No: 21547-53 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Vaid, Advocate**
 for information and necessary action.

[Signature]
 Registrar (Administration) 01-06-2024

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1065 ab 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bharti Slathia
D/O Sahdev Singh Slathia
R/O Mandi Udh, Gurha Slathia, Tehsil Vijaypur, District Samba.

Vide Notification No. 563/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
 Registrar (Administration)
 01-06-2024

No: 21554-60 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Slathia, Advocate**
 for information and necessary action.

[Signature]
 Registrar (Administration)
 01-06-24

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1066 of 2024 /RG/LP Dated 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shweta Sharma

D/O Sunil Sharma

R/O 10-B/B Extension, W.No.20, Gandhi Nagar, Tehsil Bahu, District Jammu.

Vide Notification No. 707/2022/RG/LP Dated. 30.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

Sanvi
01-06-2024
Registrar (Administration)

No: 21561-66 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shweta Sharma, Advocate**
.....for information and necessary action.

Sanvi
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1067 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahapara Parveen
D/O Manzoor Ahmed Wani
R/O Alanbass, Tehsil Banihal, District Ramban.

Vide Notification No. 64 of 2022/RG/LP Dated. 24.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order

ramani
01-06-2024
Registrar (Administration)

No: 21567-72 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahapara Parveen**, Advocate
.....for information and necessary action.

ramani
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1068 of 2024 /RG/LP Dated 3-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saltanat Goni
D/O Mohmad Aslam Goni
R/O Saltanat House, Near Mecca Hills, Bathindi, District Jammu.

Vide Notification No. 770 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final after condonation of delay.

By Order

1068 of 2024
01-06-2024
Registrar (Administration)

No: 21573-80 - /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saltanat Goni, Advocate**
for information and necessary action.

21573-80
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1069 ab 2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehdi Mutayyeb Suharwardy
S/O Khalid Najib Suharwardy
R/O Doda City, Tehsil & District Doda.

Vide Notification No. 980 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

anw
01-06-2024
Registrar (Administration)

No: 21581-86 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehdi Mutayyeb Suharwardy, Advocate**
for information and necessary action.

anw
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1076 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ibrar Ahmed
S/O Shabir Ahmed
R/O Nagrota, Tehsil & District Rajouri.

Vide Notification No. 1314 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
01-06-2024
Registrar (Administration)

No: 21587-93 /RG/LP Dated: 03-06-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ibrar Ahmed, Advocate**
.....for information and necessary action

[Signature]
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1071 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

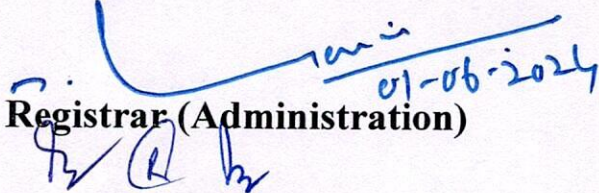
Ms. Swati Jamwal

D/O Joginder Singh Jamwal

R/O Village Chack Kirpalpur, Tehsil Jourian, District Jammu.

Vide Notification No. 1601 of 2021/RG/LP Dated. 18.12.2021 has been declared as Absolute/Final after condonation of delay.

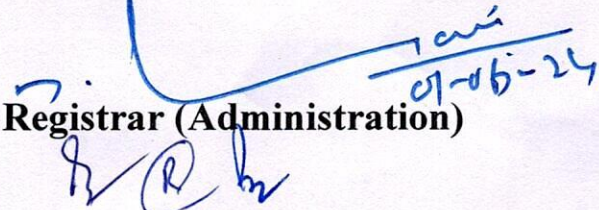
By Order


Registrar (Administration)
01-06-2024

No: 21594-602 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Jamwal, Advocate**
.....for information and necessary action.


Registrar (Administration)
01-06-24

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1072 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rohaina Jahan

D/O Gh. Hader

R/O W.No.4, Bye Pass Road Batote, Tehsil Batote, District Ramban.

Vide Notification No. 634 of 2021/RG Dated. 05.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
 Registrar (Administration)

No: 21603-10 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rohaina Jahan, Advocate**
for information and necessary action.

[Signature]
 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1073 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaida Maqsood
D/O Sabar Hussain
R/O Naili, Tehsil Manjakote, District Rajouri.

Vide Notification No. 1043 of 2022/RG/LP Dated. 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

amir
01-06-2024
Registrar (Administration)
R Q h

No: 21611-16 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaida Maqsood, Advocate**
for information and necessary action.

amir
01-06-24
Registrar (Administration)
R Q h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1074 of 2024. /RG/LP Dated 3-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rozy Banoo
D/O Gh. Rasool Bhatt
R/O Village Ghari, Tehsil Rajgarh, District Ramban.

Vide Notification No. 1016 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

Ram
07-06-2024
Registrar (Administration)

No: 21617-24 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rozy Banoo**, Advocate
for information and necessary action.

Ram
07-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1675 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rosy Basu

D/O Mohinder Pal

R/O Saharan, P.O Ghou Manhasan, Tehsil Marh, District Jammu.

Vide Notification No. 1015 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21628-32 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rosy Basu, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1076 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Brinder Singh

S/O Baldev Singh

R/O H.No 150, W.No 4, Dharmari, Tehsil Thuroo, District Reasi.

Vide Notification No. 927 of 2022/RG/LP Dated. 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Registrar (Administration)

No: 21633-41 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Brinder Singh, Advocate**
.....for information and necessary action.

[Signature]
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1077 ab 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Barkat Ali
S/O Manir Hussain
R/O Hubbi, Tehsil Kotranka, District Rajouri.

Vide Notification No. 925 of 2022/RG/LP Dated. 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order


 Registrar (Administration)

No: 21642-50 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Barkat Ali, Advocate**
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1078 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikas Kumar
S/O Deleep Kumar
R/O Neota, Tehsil Bhalla, Distrcit Doda.

Vide Notification No. 727/2022/RG/LP Dated. 30.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21651-57 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Kumar, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1079 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neesha Bharti

D/O Babu Ram

R/O Karwanda, Tehsil Bhalwal, District Jammu.

Vide Notification No. 1519 of 2021/RG Dated. 17.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
 01-06-2024
Registrar (Administration)

No: 21658-62 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neesha Bharti, Advocate**

.....for information and necessary action.

[Signature]
 01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 10804/2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Navdeep Kour
D/O Surinder Singh
R/O Kanli Bagh, Sangri, Baramulla.
A/P Model Town, Sec-7, Gangyal, Jammu.

Vide Notification No. 862 Dated .19.10.2019 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21652-61 /RG/LP Dated: 03-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navdeep Kour, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1081 of 2024 /RG/LP Dated 03-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aanish Dubey

S/O Ashwani Dubey

R/O Patel Nagar, Talab Tillo Road, H.No.25, Lane No.2, Jammu.

Vide Notification No. 445 of 2021/RG/LP Dated. 05.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21661-67 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aanish Dubey, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1082 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sobia Ferdous

D/O Akhlaq Ahmed

R/O H.No.10, Gohlad, Mohalla Dullia, Tehsil Mendhar, District Poonch.

Vide Notification No. 705/2022/RG/LP Dated. 30.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
01-06-2024
Registrar (Administration)
[Initials]

No: 21668-74 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Ferdous , Advocate**

.....for information and necessary action.

[Signature]
01-06-24
Registrar (Administration)
[Initials]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1083 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanya Jamwal
D/O Randeep Singh
R/O Gurha Singhu, Tehsil Marh, District Jammu.

Vide Notification No. 2016 of 2022/RG/LP Dated. 14.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

amw
01-06-2024
Registrar (Administration)

No: 21675-81 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Jamwal, Advocate**
for information and necessary action.

amw
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 11784 of 2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmed

S/O Nazir Ahmed

R/O Village Dhryouth, Tehsil Khara, District Doda.

Vide Notification No. 588/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

anvi
01-06-2024
Registrar (Administration)

No: 21682-90 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmed, Advocate**
.....for information and necessary action.

anvi
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1085 of 2024 /RG/LP Dated 03-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajat Sharma

S/O Rakesh Sharma

R/O Muradpur H.No.93, Tehsil & District Rajouri.

Vide Notification No. 1006 of 2022/RG/LP Dated. 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21691-96 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Sharma, Advocate**
 for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1086 of 2024 /RG/LP **Dated** 02-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anandita Mahajan

D/O Uttam Chand

R/O Chhan Arorian, Tehsil Hiranagar, District Kathua.

Vide Notification No. 477 of 2021/RG Dated. 29.03.2021 has been declared as Absolute/Final after condonation of delay.

By Order

anurag
01-06-2024
 Registrar (Administration)

No: 21697-704 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anandita Mahajan, Advocate**
 for information and necessary action.

anurag
01-06-24
 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1687 of 2024 /RG/LP Dated 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajeshwar Singh

S/O Balbir Singh

R/O Ward No.10, Taraf Pain, Tehsil Nagri Parole, District Kathua.

Vide Notification No. 1950 of 2022/RG/LP Dated.14.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

an i
01-06-2024
Registrar (Administration)

No: 21705-12 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeshwar Singh, Advocate**
for information and necessary action.

an i
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1088 ab 2024 /RG/LP **Dated** 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Kumar
S/O Raghbir Chand
R/O Main Road Durga Nagar, opposite Sahib Bandgi Ashram,
Tehsil Jammu North, District Jammu.

Vide Notification No. 1819 of 2022/RG/LP Dated. 11.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
01-06-2024
Registrar (Administration)

No: 21713-21 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Kumar, Advocate**
for information and necessary action.

Jammu
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1089 of 2024. /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Rustam Khan
S/O Mohd Saleem
R/O Village Ari, Tehsil Mendhar, District Poonch.

Vide Notification No. 971 of 2022/RG/LP Dated. 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

1089
03-06-2024
Registrar (Administration)

No: 21775-82. /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Rustam Khan, Advocate**
for information and necessary action.

1089
03-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1090 of 2024 /RG/LP Dated 3-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ranjana Dogra

D/O Puran Chand

R/O Sunetar, Tehsil Ramnagar, District Udhampur.

Vide Notification No. 1960 of 2022/RG/LP Dated. 14.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

amr
01-06-2024
Registrar (Administration)

No: 21783-90 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranjana Dogra, Advocate**
.....for information and necessary action.

amr
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1092 of 2024 /RG/LP **Dated** 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raghav Pratap Sharma

S/O Ravi Pratap Sharma

R/O H.No.285, F-9, Sector-14, Nanak Nagar, Jammu.

Vide Notification No. 1561 of 2021/RG Dated. 17.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Jammu
01-06-2024
Registrar (Administration)

No: 21791-97 /RG/LP **Dated:** 21-3-6-2024,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Pratap Sharma, Advocate**
.....for information and necessary action

Jammu
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1093 of 2024 /RG/LP **Dated** 03-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitish Singh
S/O Shiv Dev Singh
R/O W.No.3, Tehsil Vijaypur, District Samba.

Vide Notification No. 627/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

anvi
01-06-2024
Registrar (Administration)
R @ h

No: 21798-805 /RG/LP **Dated:** 3-6-2024,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitish Singh, Advocate**

.....for information and necessary action.

anvi
01-06-24
Registrar (Administration)
R @ h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1094 cb 2024 /RG/LP Dated: 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sourabh Dogra

S/O Gulshan Kumar Dogra

R/O H.No.2077/8, Abadi Gokal Chand Shakti Nagar, Amritsar,

A/P H.No 40, Ambedkar Nagar, Old Janipur, High Court Road, Jammu.

Vide Notification No. 1055/2022/RG/LP Dated. 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

anur
07-06-2024
Registrar (Administration)

No: 21806-11 /RG/LP Dated: 3-6-2024,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourabh Dogra, Advocate**
.....for information and necessary action.

anur
07-06-2024
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1095 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ayush Koul

S/O Ashok Kumar Koul

R/O H.No 5/E Lane 3, Durga Nagar, Talab Tillo, Tehsil & District Jammu.

Vide Notification No. 537/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21812-18 /RG/LP **Dated:** 21-6-2024,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Koul, Advocate**
 for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1096 ab 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gotam Chalotra

S/O Charan Dass

**R/O H. No 18 Roop Nagar Digiana Near Tube Well,
 Tehsil Jammu South, District Jammu.**

Vide Notification No. 582/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21819-26 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gotam Chalotra, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1097 of 2024 /RG/LP **Dated** 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ahmed

S/O Abdul Rashid Qazi

R/O House No.9, Qazi Market Bye-Pass Road, W.No.5, Batote, Ramban.

Vide Notification No. 1474 Dated. 07.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21827-33 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmed, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1098-6-2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Mehta
S/O Raj Kumar Sharma
R/O W.No.2 Palli, Chak Hurar, Tehsil Bishnah, District Jammu.

Vide Notification No. 535/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
 01-06-2024
Registrar (Administration)

No: 21834-40 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Mehta, Advocate**
for information and necessary action.

[Signature]
 01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1099 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harsh Dev Singh
S/O Shiv Dev Singh
R/O Shara P/O Sandhar, Tehsil Basholi, District Kathua.

Vide Notification No. 1861 of 2022/RG/LP Dated. 11.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

an in
01-06-2024
Registrar (Administration)

No: 2184146 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Dev Singh, Advocate**
.....for information and necessary action.

an in
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1106ab/2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Qayoom**S/O Abdul Razaq****R/O Dhaki Morha Salwah, Tehsil Mendhar, District Poonch.**

Vide Notification No. 1815 of 2022/RG/LP Dated. 11.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order

tanvi
01-06-2024
Registrar (Administration)

No: 21847-53 /RG/LP Dated: 3-6-2024**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Qayoom, Advocate**
.....for information and necessary action.

tanvi
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1101 of 2024 /RG/LP **Dated** 3-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Akriti Sharma

D/O Krishan Lal Sharma

R/O H.No.59, Near Patwar Khanna, Tehsil Batote, District Ramban.

Vide Notification No. 1807 of 2022/RG/LP Dated. 11.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21854-60 /RG/LP **Dated:** 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akriti Sharma, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1102 of 2024 /RG/LP Dated 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deksha Raina
D/O Ravi Kumar Raina
R/O Wanpora, Tehsil & District Pulwama.
A/P Roop Nagar Enclave-B (Chinore), Tehsil & District Jammu.

Vide Notification No. 569/2022/RG/LP Dated. 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

amw
07-06-2024
Registrar (Administration)

No: 21861-67 /RG/LP Dated: 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deksha Raina, Advocate**
.....for information and necessary action.

amw
07-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1103 of 2024 /RG/LP **Dated** 02-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukhsana Kouser

D/O Nazir Hussain

R/O D.C. Colony, Tehsil Dharal, District. Rajouri.

Vide Notification No. 1608 Dated. 05.03.2018 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21868-75 /RG/LP **Dated:** 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Kouser, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1104 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mommin Kazmi

S/O Sohail Kazmi

R/O H.No.4, Satellite Enclave, Sunjwan Road, Bathindi, Jammu.

Vide Notification No. 1035 Dated. 09.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21924-30 /RG/LP **Dated:** 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mommin Kazmi, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

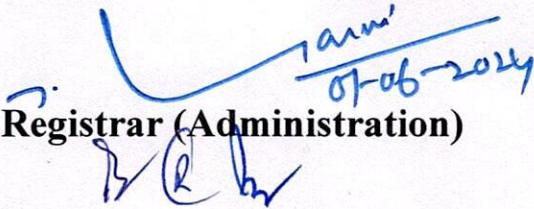
No: 1105 of 2024 /RG/LP Dated 03-06-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raj Kumar
S/O Vijay Kumar
R/O Khoon, Tehsil Majalta, District Udhampur.

Vide Notification No. 1946 of 2022/RG/LP Dated. 14.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 21931-37 /RG/LP Dated: 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raj Kumar, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1106 of 2024 /RG/LP **Dated** 03-06-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Munaza Muzaffar
D/O Muzaffar Ahmad Shah
R/O Gulshan Abad, Tehsil Charar-I-Shareif, District Budgam.

Vide Notification No. 1632 Dated. 12.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

1106
01-06-2024
Registrar (Administration)

No: 91938-44 /RG/LP **Dated:** 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Muzaffar, Advocate**
for information and necessary action.

1106
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1107 of 2024 /RG/LP Dated 03-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Arbaz Farooq
S/O Farooq Ahmad Malik
R/O Tachloo, Tehsil & District Shopian.

Vide Notification No. 1498 of 2021/RG Dated.16.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

1 annu
01-06-2024
Registrar (Administration)

No: 21945-51 /RG/LP Dated: 03/06/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Arbaz Farooq, Advocate**
.....for information and necessary action.

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01-06-2024
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1112-ab-2024. /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yawer Abass
S/O Late Nazir Ahmad Dar
R/O Alamgari Bazar, Srinagar.

Vide Notification No. 506 Dated. 10.12.2020 has been declared as Absolute/Final after condonation of delay.

By Order

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01-06-2024
Registrar (Administration)
[Signature]

No: 21990-96 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Abass, Advocate**
for information and necessary action.

anvi
01-06-24
Registrar (Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1113 of 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmed Tali
S/O Ab Aziz Tali
R/O Village Phagsoo, Tehsil Thathri, District. Doda.

Vide Notification No. 1066 Dated. 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order


 Registrar (Administration)

No: 21997-22004 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmed Tali, Advocate**
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1114 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

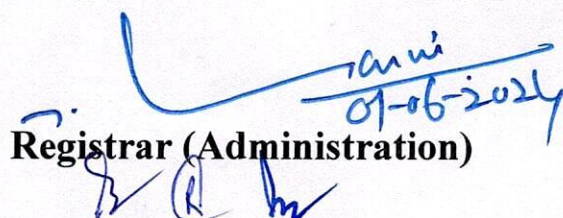
Mr. Tushar Chopra

S/O Neeraj Chopra

R/O Ward No.5, Main Bazar, Tehsil & District Kathua.

Vide Notification No. 1690 Dated. 16.03.2020 has been declared as Absolute/Final after condonation of delay.

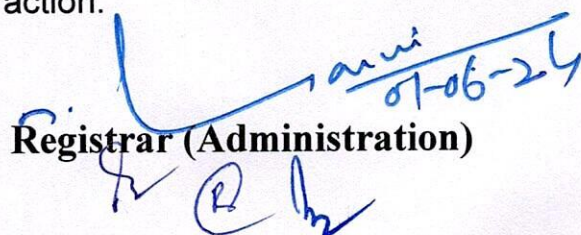
By Order


 Registrar (Administration)

No: 22605-11 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Chopra, Advocate**
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1115 of 2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

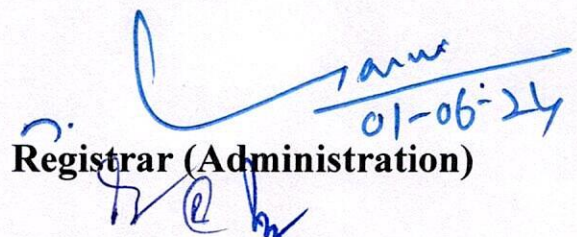
Mr. Mohd Nazaar

S/O Shafiq Ahmed

R/O Gunthal, Dhurunian, Tehsil Surankote, District Poonch.

Vide Notification No. 618 of 2021/RG Dated. 05.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22012-16 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Nazaar, Advocate**
 for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1116 ab 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azad Singh
S/O Sangram Singh
R/O H.No.1, New Rehari, Exchange Road near S.D. Sabha School,
Tehsil & District Jammu.

Vide Notification No. 1809 of 2022/RG/LP Dated. 11.11.2022 has been declared as Absolute/Final after condonation of delay.

By Order


 Registrar (Administration)

No: 22017-24 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azad Singh, Advocate**
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

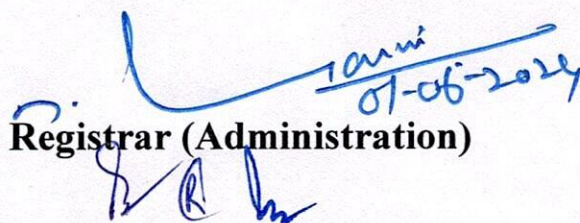
No: 1117 of 2024 /RG/LP **Dated** 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Showkat
S/O Showkat Ahmad Akhoun
R/O Jajal Sahib, Baramulla.

Vide Notification No. 822 Dated. 21.09.2019 has been declared as Absolute/Final after condonation of delay.

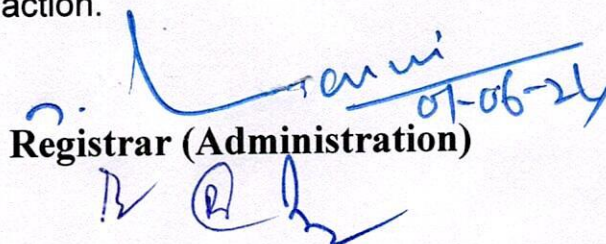
By Order


Registrar (Administration)

No: 22025-32 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Showkat, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1118 of 2024 /RG/LP **Dated** 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Manzoor

D/O Manzoor Ahmad Sheikh

R/O Ranbirpora (Kehribal), Tehsil Mattan, District Anantnag.

Vide Notification No. 123 of 2022/RG/LP Dated. 25.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22033-46 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Manzoor, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

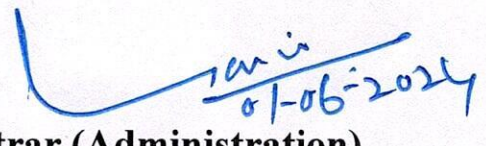
No: 1119 ab 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masroor Rashid Mir
S/O Abdul Rashid Mir
R/O Dahama, Tehsil Villagam, District Kupwara.

Vide Notification No. 1921 of 2022/RG/LP Dated. 14.11.2022 has been declared as Absolute/Final after condonation of delay.

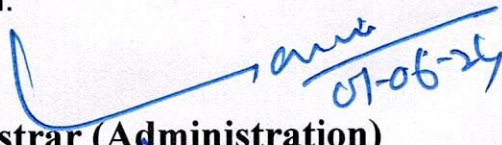
By Order


Registrar (Administration)

No: 22041-46 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masroor Rashid Mir, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1120 ab 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahira

D/O Ali Mohammad Khanday

R/O Syed Pora, Tehsil Eidgah, District Srinagar.

Vide Notification No. 1060 of 2022/RG/LP Dated. 28.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

amir
01-06-2024
Registrar (Administration)

No: 22047-54 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahira, Advocate**
 for information and necessary action.

amir
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1121 of 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mysar Amin
D/O Mohd Amin Bhat
R/O Okey, Tehsil & District Kulgam.

Vide Notification No. 102 Dated. 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22056-62 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mysar Amin, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1122 of 2024. /RG/LP **Dated** 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Musavir Ahmad Mir

S/O Bashir Ahmad Mir

R/O Sagipora, Mir Mohalla, Tehsil Bomia, District Baramulla.

Vide Notification No. 853 Dated. 17.10.2018 has been declared as Absolute/Final after condonation of delay.

By Order

sanvi
01-06-2024
Registrar (Administration)

No: 22063-70 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musavir Ahmad Mir, Advocate**
for information and necessary action.

sanvi
01-06-24
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1123 cb 2024. /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Safina Jan
D/o Ab Qayoom Shah
R/o Dachoo, Chittraghama, Shopian.

Vide Notification No. 1286 Dated. 08.12.2017 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Registrar (Administration)
[Signature]

No: 22071-76 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safina Jan, Advocate**
.....for information and necessary action.

[Signature]
Registrar (Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1124 of 2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fatima Wali
D/O Wali Mohammad Rather
R/O Kathpora Bahar Abad, Tehsil Hajin, District Bandipora.

Vide Notification No. 577 of 2021/RG/LP Dated. 03.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22077-89 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Wali, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1125 ab 2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Gull
S/O Gh. Mohd Bhat
R/O Ruhu, Anantnag.

Vide Notification No. 758 Dated. 19.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22084-90 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Gull, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

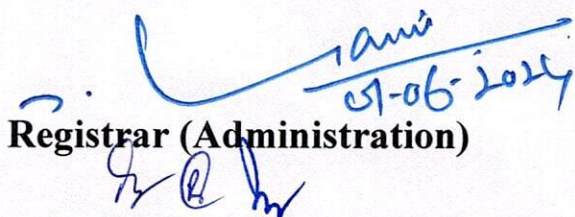
No: 112696/2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shubeena Maqbool
D/O Mohd Maqbool Bhat
R/O Kujar, Chanapora, Kujar, District Ganderbal.

Vide Notification No. 1201 Dated. 17.11.2018 has been declared as Absolute/Final after condonation of delay.

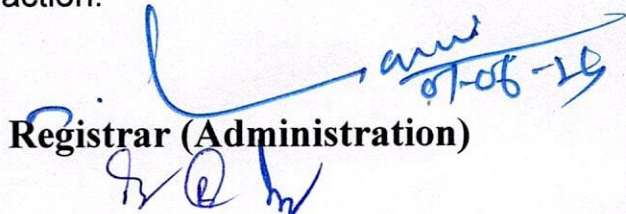
By Order


Registrar (Administration)

No: 22091-96 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shubeena Maqbool, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1127 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Farooq Bhat
S/O Farooq Ahmad Bhat
R/O Mohalla Khawaja Sahib, Tehsil & District Baramulla.

Vide Notification No. 1693 Dated. 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order


 Registrar (Administration)

No: 22097-103 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Farooq Bhat, Advocate**
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

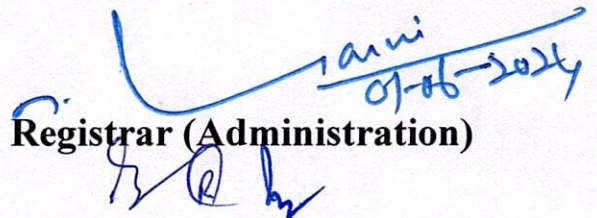
No: 1128 cb 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarifa Rashid
D/O Abdul Rashid Rather
R/O Rather Mohalla/Asham, Sonawari, Bandipora.

Vide Notification No. 1175 Dated. 15.11.2018 has been declared as Absolute/Final after condonation of delay.

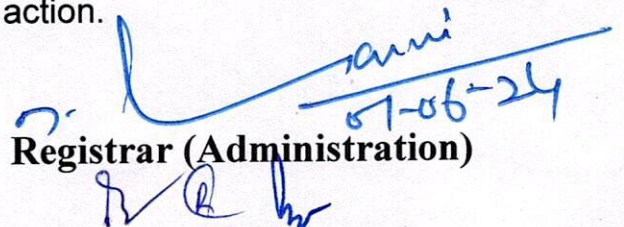
By Order


Registrar (Administration)

No: 22104-10- /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarifa Rashid, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1129 of 2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raja Irfan
S/O Mushtaq Ahmad
R/O Dangerpora, District Anantnag.

Vide Notification No. 1368 of 2021/RG Dated. 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22111-16 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Irfan, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1130 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

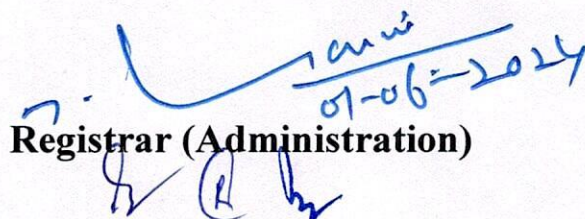
Ms. Arvee Hamid Malik

D/O Ab. Hamid Malik

R/O Tawheed Bagh, Tehsil Sopore, District Baramulla.

Vide Notification No. 488 of 2021/RG Dated. 29.03.2021 has been declared as Absolute/Final after condonation of delay.

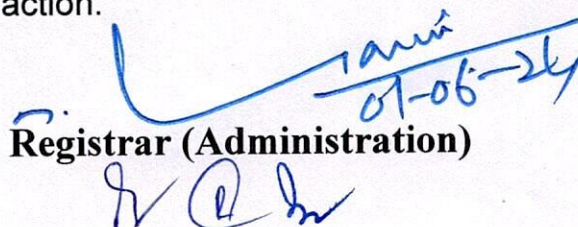
By Order


Registrar (Administration)

No: 2217-24 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arvee Hamid Malik**, Advocate
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1131 of 2024. /RG/LP **Dated** 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahyista Farooq
D/O Farooq Ahmad Bhat
R/O Repora, Tehsil Lar, District Ganderbal.

Vide Notification No. 1709 Dated. 16.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

anvi
01-06-2024
Registrar (Administration)
R @ h

No: 22125-32 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahyista Farooq, Advocate**
.....for information and necessary action.

anvi
01-06-24
Registrar (Administration)
R @ h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1132 ab 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mah Nashit Uzma

D/O Muzafar Hussain

R/O Sector 1, Green Avenue, Hyderpora, Srinagar.

Vide Notification No. 1184 of 2021 Dated. 15.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

[Signature]
Registrar (Administration)

No: 22133-40 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mah Nashit Uzma** , Advocate
.....for information and necessary action.

[Signature]
Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1133 of 2024 /RG/LP **Dated** 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadan Manzoor

S/O Manzoor Ahmad Bhat

R/O Shahsahib, 86 Malak Nag, Tehsil & District Anantnag.

Vide Notification No. 683/2022/RG/LP Dated. 30.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22141-46 /RG/LP **Dated:** 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadan Manzoor, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1134 of 2024 /RG/LP **Dated** 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Khurram Qureshi
S/O Mohammad Ismail Qureshi
R/O 53, Sonwar Bagh, Tehsil Srinagar South, District Srinagar.

Vide Notification No. 978 of 2022/RG/LP Dated. 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order


 Registrar (Administration)

No: 22147-53 /RG/LP **Dated:** 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Khurram Qureshi**, Advocate
for information and necessary action.


 Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1135 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Wajid Rizvi

S/O Syed Nasir Rizvi

R/O Goom, New Colony Ahmad Pora, Tehsil Pattan, District Baramulla.

Vide Notification No. 1106 of 2021/RG Dated. 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order


Registrar (Administration)

No: 22154-60 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Wajid Rizvi, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

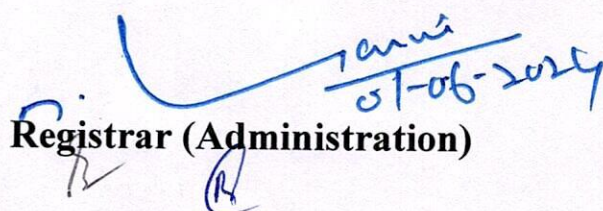
No: 1136 ch 2024. /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Ali Naik
S/O Ali Mohammad Naik
R/O Killora, Tehsil & District Shopian.

Vide Notification No. 577 Dated. 29.11.2012 has been declared as Absolute/Final after condonation of delay.

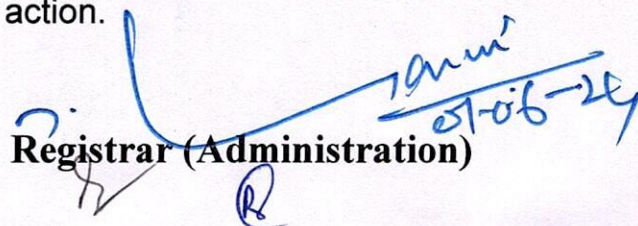
By Order


Registrar (Administration)

No: 22161-66 /RG/LP Dated: 3-6-2024.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Ali Naik, Advocate**
for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

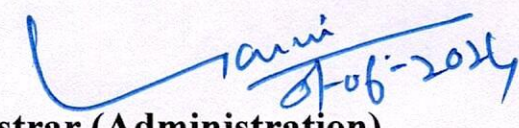
No: 1137 of 2024 /RG/LP Dated 3-6-2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nyra Hassan
D/O Gulam Hassan Hakeem
R/O Chand Gam, Tehsil & District Pulwama.

Vide Notification No. 986 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final after condonation of delay.

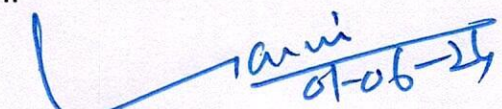
By Order


Registrar (Administration)

No: 22167-73 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nyra Hassan, Advocate**
.....for information and necessary action.


Registrar (Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1138 of 2024 /RG/LP Dated 3-6-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gazi Ahmad Khan

S/O Gh Mohi Ud Din Khan

R/O Akil Darun Mohalla Rathsun, Tehsil Beerwah, District Budgam.

Vide Notification No. 581 of 2021/RG/LP Dated. 03.07.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Law
01-06-2024
Registrar (Administration)
R @ h

No: 22174-80 /RG/LP Dated: 3-6-2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gazi Ahmad Khan, Advocate**
for information and necessary action.

Law
01-06-24
Registrar (Administration)
R @ h